

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 108 OF 2016  
APPEAL NO. 213 OF 2016 AND  
APPEAL NO. 38 OF 2018 & IA NO. 863 OF 2017 & IA NO. 483 OF 2018**

**Dated: 4<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**APPEAL NO. 108 OF 2016**

**In the matter of:**

**Maharashtra State Electricity Distribution Co. Ltd. .... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Deepa Chawan  
Mr. Kiran Gandhi  
Mr. Ramni Taneja  
Mr. Udit Gupta

Counsel for the Respondent(s) : Mr. Bhavesh Panjuani  
Mr. Hasan Murtaza  
Ms. Malavika Prasad for R-2  
  
Mr. Harinder Toor  
Mr. Soumik Ghosal  
Mr. Gaurav Singh for R-3

**APPEAL NO. 213 OF 2016**

**In the matter of:**

**The Mula Pravara Electric Co-operative Society Ltd. .... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Bhavesh Panjuani  
Mr. Hasan Murtaza  
Ms. Malavika Prasad

Counsel for the Respondent(s) : Ms. Deepa Chawan  
Mr. Kiran Gandhi

Mr. Ramni Taneja  
Mr. Udit Gupta for R-2

Mr. Harinder Toor  
Mr. Soumik Ghosal  
Mr. Gaurav Singh for R-3

**APPEAL NO. 38 OF 2018 &  
IA NO. 863 OF 2017 & IA NO. 483 OF 2018**

**In the matter of:**

<b>Maharashtra Veej Grahak Sangatana</b>	....	<b>Appellant(s)</b>
<b>Versus</b>		
<b>Maharashtra Electricity Regulatory Commission &amp; Ors.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Harinder Toor  
Mr. Soumik Ghosal  
Mr. Gaurav Singh

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Mr. Kiran Gandhi  
Mr. Ramni Taneja  
Mr. Udit Gupta for R-2

Mr. Bhavesh Panjuani  
Mr. Hasan Murtaza  
Ms. Malavika Prasad for R-3

**ORDER**

**APPEAL NO. 108 OF 2016**

It is represented by learned counsel for the parties that pleadings are complete in this matter.

List the matter for hearing on **30.08.2018.**

**APPEAL NO. 213 OF 2016**

In spite of giving many opportunities to the appellant to file rejoinder in this matter, the same has not been filed yet. Therefore, we construe that pleadings are complete in this matter.

List the matter for hearing on 30.08.2018.

**APPEAL NO. 38 OF 2018**

**IA NO. 863 OF 2017**

*(Appln. for exemption from filing certified copy of the impugned order)*

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

**IA NO. 483 OF 2018 in**

*(Appln. for condonation of delay in filing reply)*

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

Learned counsel for the appellant in Appeal No. 38 of 2018 may file rejoinder on or before 26.07.2018 after serving copy on the other side.

List the matter on 30.08.2018.

**(Justice N. K. Patil)**  
**Judicial Member**

*ts/tpd*

**(I.J. Kapoor)**  
**Technical Member**